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that he will be taking 10 paise or 15 paise for each prescription he gives, and out of the proceeds from these prescriptions he will have certain percentage. Calculating roughly, it comes to another Rs. 150 or more per month. Even so he will be getting some Rs. 300. But, as I said, about the proposition whether or not they should be allowed to do private practice, no final decision has yet been taken. It is being processed.

SHRI M. K. MOHTA : I am aghast to find that these so-called rural medical practitioners will have a training of only four months, and after the training only four months they will be allowed to practice in small villages which will tenta-mount to playing with the lives of rural people. May I ask the hon'ble Minister whether this is the final decision or whether any further training will be given to these people so that you do not play with the lives of the village people ?

AN HON'BLE MEMBER : To reduce the population.

DR. DEBIPRASAD CHATTOPADH-YAYA : I would like to submit that this question has not been finalised. Second thought has been given to this idea of giving four months' training, namely, whether it should be extended to six months.

SHRI SANAT KUMAR RAHA : May I know from the Minister whether the Indian Medical Association was consulted on this issue ? If so, what is their reaction regarding the charges for medicine which has been agreed upon by the States in item 3 of the proposal ?

DR. DEBIPRASAD CHATTOPADH-YAYA : There is no final decision, as I said. But the Indian Medical Association has its reservation about extending the services to the rural medical practitioners. But as I sad before, we cannot deny that i Government's responsibility for giving j some sort of service is pressing, nor do I claim that what we are proposing under the scheme is the best. But it is the available best. Under the circumstances we have no other alternative but to do something.

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MR. CHAIRMAN : Mr. Ajit Prasad Jain. Short question.

SHRI A. P. JAIN : Yes, Sir, very short question. On the face of it the proposal appears to be good. But I am rather doubtful about it. May I know what are the financial implications of this health scheme if it is extended to the whole nation and what is the present sum being spent by the Central and the State Governments on the scheme now ?

DR. DEBIPRASAD CHATTOPADH-YAYA : It is a Central sector scheme. We are spending in this financial year 1972-73 a sum of Rs. 2.60 crores. In the next three years we will be spending about Rs. 151.85 crores.

MR. CHAIRMAN : Question Hour is over.

# WRITTEN ANSWERS TO QUESTIONS

# LIFT-PITS IN I.I.T. BUILDING

\*214. SHRI JAGDISH PRASAD MA-THUR : SHRI D. K. PATEL : SHRI LAL K. ADVANI : SHRI PREM MANOHAR : SHRI RATTAN LAL JAIN : SHRI PITAMBAR DAS : SHRI J. P. YADAV : DR. BHAI MAHAVIR :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state whether it is fact that the lift-pits built in the main 9-storeyed building of I.I.T., Delhi have not been constructed according to specifications and the present lifts have led to a loss of more than 50,000 rupees?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : A statement is laid on the Table of the House.

### STATEMENT

In the end of 1965, the Indian Institute of Technology, Delhi invited tenders for

four lifts when the construction of the multistoreyed building was also in progress. At that time, the area of the platform for the carriage of **each** lift car was envisaged as 20 sq. ft. Later, when the lift-well was completed the area available was less than 20 sq. ft. on account of structural and architectural reasons. The area of the lift platform was therefore reduced and the area of each car, which was designed to carry eight persons, also adjusted. The decrease in the area is only 0.8 sq. ft. and as such does not affect the passenger carrying capacity of the car.

The other components of the lifts remained unchanged. The lift Inspector of I he Delhi Administration inspected the lifts and found them in order.

As for the financial aspects, the small change in the area of the lift cars resulted in a recovery of about Rs. 2,000 from the firms from their final bills.

These agreements were also seen by the AGCR Audit party during their inspection of the accounts of the year 1969-70. The Institute's reply being satisfactory, the paragraph was dropped.

#### STUDENT'S PARTICIPATION IN THE UNIVERSITY AFFAIRS

•215. SHRI SYED AHMED : SHRI CHANDRA SHEKHAR : SHRI KOTA PUNNAIAH : SHRI KRISHAN KANT : SHRI D. P. SINGH :

Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government have taken any final decision on the report on student's participation in University affairs; and

(b) if so, the details thereof ?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN) : (a) and (b) The recommendations made by the Gajendragadkar Committee in its reporl on Governance of the Universities, includ38

ing those relating to Student's participation in University Administration, have been accepted in principle by the Central Government. The implementation of these recommendations would require amendment of the Acts of the Universities and further action in this regard is to be taken by State Governments and the Central Government. So far as the Central Government is concerned, these recommendations have already been taken into account while amending the Aligarh Muslim University Act. In so far as other Central Universities are concerned, similar action will be taken while formulating their comprehensive legislative proposals.

# ENQUIRY COMMITTEE IN REGARD TO THE I.C.A.R.

\*216. SHRI K. CHANDRASEKHARAN: Will the Minister of AGRICULTURE be pleased to state :

(a) the names of all the members of the Enquiry Committee in regard to the Indian Council of Agricultural Research and what are the terms of reference;

(b) whether the Committee has submitted its report ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) A statement is placed on the Table of the Sabha.

## STATEMENT

(a) and (b) : The names of members of the Enquiry Committee are :—

- Dr. P.B. Gajendragadkar, Chairman Retired Chief Justice of Supreme Court of India, Presently Hony. Chairman, Law Cammission.
- 2. Prof. D.S. Kothari, Chair- Member man, University Grants Commission.
- 3. Dr. B.D. Nag Choudhuri, Member Scientific Adviser to the Ministry of Defence.
- 4. Shri. H.N. Sethna, Chair- Member I man, Atomic Eenergy Commission.